



Rs. 1,50,000/- on the belief that the land has been sold to him for which the informant had also invested an amount of Rs. 1,20,000/-. However subsequently it was detected that the land in question was already sold by the petitioners to one Asiran Bibi. The said act on the part of the petitioners do not justify grant of anticipatory bail to the petitioners.

Accordingly, having found no merit in this application, the same is hereby rejected.

**(R. Mukhopadhyay, J.)**

Alok/-